

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 213/TT/2016

Subject : Determination of transmission tariff for 765 kV S/C Jaipur (RVPN)-Bhiwani transmission line (PART-II) alongwith associated bays under “Northern Region System Strengthening Scheme XXV” in Northern Region for 2014-19 tariff period.

Date of Hearing : 11.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that:-

a) The instant petition has been filed for determination of transmission tariff for the 2014-19 period of 765 kV S/C Jaipur (RVPN)-Bhiwani transmission line (PART-II) alongwith associated bays under “Northern Region System Strengthening Scheme XXV” in Northern Region.

b) Information sought vide order dated 6.2.2016 was submitted vide affidavit dated 7.3.2017. Reply was filed by BYPL, UPPCL and BRPL vide affidavits dated 7.12.2016 and 13.12.2016 respectively. Rejoinder to the reply of UPPCL and BRPL was submitted vide affidavits dated 11.4.2017 and 28.4.2017 respectively.



c) As per the Investment Approval (IA) dated 19.9.2013, the schedule completion is within 30 months from the date of IA. Accordingly, the schedule of completion works out to 18.3.2016. Against this the instant asset was commissioned on 1.10.2016. Hence, there is time over-run of 6 months 19 days. Time over-run was mainly on account of severe RoW problem encountered at multiple locations during the construction of line.

d) The total completion cost is within the approved FR cost. COD, RLDC, Auditor's certificates has already been submitted and would submit CPM analysis and PERT chart.

e) He requested to condone the delay and allow the tariff as claimed.

2. The learned counsel of BRPL submitted that there is cost over-run. As regards time over-run, he further submitted that as per Form-12 Sub-station package was awarded only on 31.3.2016 when the scheduled completion was 18.3.2016. Accordingly, the delay in completion of the asset is mainly due to delay in award of this package and hence the time over-run may not be allowed. The petitioner has charged IDC under additional capital expenditure. However, under 2014 Tariff Regulations there is no provision to charge IDC under additional capital expenditure.

3. In response, the representative of petitioner clarified that immediately after the investment approval tower packages were awarded.

4. The Commission directed the petitioner to clarify the issues raised by the petitioner and also directed to submit the following information on affidavit with an advance copy to the respondents by 5.6.2017:-

i) Details of time over-run alongwith documentary evidence in following format:-

Item	Schedule		Actual		Reason
	From	to	From	to	

ii) CPM analysis, PERT chart and Bar chart; and

iii) This project scope's involves Jaipur(RVPNL)-Bhiwani 765 kV S/C line (2nd) i.e. the instant petition, submit the details under which Petition No and project the tariff for CKT-I i.e. "765 kV S/C of Jaipur (RVPNL)-Bhiwani line is being claimed



5. The Commission further directed the respondents to file their reply by 19.6.2017 and the petitioner to file rejoinder, if any, by 30.6.2017. The Commission further observed that no extension of time shall be granted.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

